

MR. DEPUTY-SPEAKER : What is your point of order ? 12.13 hrs.

SHRI JYOTIRMOY BOSU : I had given notice of an adjournment motion. I was informed by your Lobby Assistant when the House was moving that the adjournment motion had been disallowed. Immediately I had to look for protection. Then and there I wrote-in black and white-and passed it on to you by hand. Will you kindly make a mention of that for which there is a provision and allow me to make a brief statement thereon ? Please tell me what your observations are I am acting according to the laid-down rules or am I doing it in a different manner ? I want to hear you, Sir,

MR. DEPUTY-SPEAKER : When I have the time to read your letter in my chamber. I shall tell you whether you have done according to rules or not. (*Interruption*) There should be an end to this.

SHRI P. VENKATASUBBAIAH (Nandyal) : On a point of order.

MR. DEPUTY-SPEAKER : What is your point of order ?

SHRI P. VENKATASUBBAIAH : You said that the Ministers was going to make a general statement on the drought situation in the country. I had made certain specific references to the unprecedented drought situation in Andhra Pradesh and the inadequacy of the financial assistance given.....

MR. DEPUTY-SPEAKER : I hope the statement will include that.

SHRI P. VENKATASUBBAIAH : ... and the supply of foodgrains. I want to know from the hon Minister whether he is going to make a special reference to the points raised by me.

MR. DEPUTY-SPEAKER : That will be conveyed to the Minister. (*Interruptions*) Only point of order. Nothing else. Secretary. (*Interruptions*)

AN. HON. MEMBER : On a point of order.

MR. DEPUTY-SPEAKER : It cannot be point of order every time. Secretary.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August 1972, agreed without any amendment to the Rulers of Indian States (Abolition of privileges) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Mines and Minerals (Regulations and development) Amendment Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Seeds (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."

ASSENT TO BILLS :

SECRETARY : Sir, I also lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 25th August 1972:—

[Secretary]

- (1) The Victoria Memorial (Amendment) Bill, 1972.
- (2) The Income-tax (Amendment) Bill 1972.
- (3) The Dentists (Amendment) Bill, 1972

12 14 hrs

PUBLIC ACCOUNTS COMMITTEE

FIFTY FIRST REPORT

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Fifty first Report of the Public Accounts Committee regarding Chapter IV of Audit Report (Civil) Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government (Civil) Revenue Receipts relating to Income Tax

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-THIRD REPORT

SHRI AMRIT NAHATA (Barmer) I beg to present the Twenty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Sixty-third Report (Fourth Lok Sabha) on National Industrial Development Corporation Limited.

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point or order

MR DEPUTY-SPEAKER Let us hear his point of order

SHRI JYOTIRMOY BOSU If my ears are close to the ground I have heard one Minister was declared absent and now I hear another Chairman belonging to the same ruling Group and Party, etc , is absent Is this how the Prime Minister functions...

MR. DEPUTY-SPEAKER What is the point of order ?

SHRI JYOTIRMOY BOSU : Th House is being treated so lightly

MR. DEPUTY-SPEAKER : Order, please There is no point of order I am only concerned whether the House has quorum,

SHRI PILOO MODY (Godhra) : Is that all you are concerned with ?

12 16 hrs

COMMITTEE OF PRIVILEGES

THIRD REPORT

SHRI R D. BHANDARE (Bombay Central) I beg to present the Third Report of the Committee of Privileges

SHRI DINEN BHATTACHARYYA (Serampore) Sir, I have a submission to make

MR DEPUTY-SPEAKER Just one minute Kindly sit down (Interruptions) Why don't you allow the Chair even to say something ? This is really funny (Interruptions) Order please How is it that when I called Mr Balgovind Verma, he was not here ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) : I will explain I think a point of order was raised Sir, both of us were here during the Question hour After Question Hour he had to lay certain papers in the other House

MR DEPUTY-SPEAKER All right as a special case you can lay it

12 17 hrs

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS AND FAMILY PENSION FUND ACT , 1952 AND A STATEMENT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) On behalf of Shri Balgovind Verma, I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 —